

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

ORIGINAL APPLICATION NO. 139 OF 2019

IN THE MATTER OF

Mahagunpuram Apartment Owners Association Applicant(s)

Versus

Ghaziabad Development Authority and Ors. Respondent(s)

**Additional Compliance Report on behalf of Ghaziabad
Development Authority**

1. This Additional Compliance Report is being filed by the Ghaziabad Development Authority in addition to the compliance report submitted on 12/07/2022.
2. That the GDA moving ahead with the removal of encroachments as per the Hon'ble tribunals order has successfully removed the encroachments from Pocket B on 12/07/22 **(the photographs are hereby annexed as ANNEXURE A)** and only 200 sqm encroachment is left in Pocket B which consists of the generator room and meter room. The removal of this 200 sqm is difficult in monsoon season and a detail clarification on the same is provided in the compliance report dated 13/07/2022.

3. During the removal of these encroachments and shifting of the meter room and DG set the society will face an absolute power cut and blackout. Because of scorching summer heat and exam time of the student's 8000 residents residing in society will face the consequence and it will create chaotic situation which would be difficult to manage. Also removal of the wiring is also tough in this monsoon season.

The status of Pocket B as on date is hereinunder:-

Approved Green Belt	Green Belt on which encroachment is removed	Green Belt available in Present	Green Belt with encroachment
1017 sqm	592 sqm	817 sqm	200 m

4. That Pocket A and C are totally clear and have zero encroachments. In Pocket B only 200 sqm is left and on the same Generator Room and Meter Room are constructed and in Pocket D only 300 sqm is left on the same Temple is constructed.

5. That the total green belt available currently in the project is 5284.67 sqm (in pocket A,B,C,D) and 7679.78 sqm (Master Green Area) which brings the total to 12964.45 which is 23.73 % of the total plot area i.e. 54630.00 which is in

consonance with the EC specific condition 10 which requires 15% of the total Plot Area to be green belt.

6. That it is respectfully submitted that environment and public health are one of the prime concerns of the Authority and it is working with utmost sincerity towards providing healthy environment to citizens in pursuance to the right to life as enshrined in Article 21 of the Constitution of India.
7. That it is submitted that the Authority is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by this Hon'ble Tribunal in letter and spirit
8. It is prayed that the response is taken on record.

GHAZIABAD DEVELOPMENT AUTHORITY



THROUGH

**YAGYAWALKYA SINGH AND DIVYA SWAMY
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POCKET - B

महागुनपुरम योजना में स्वीकृत B-ग्रीन को अतिक्रमित कर बनाई गई मुख्य सड़क एवं आर्केड/जेनेरेटर स्थल के साथ लगे ग्रीन क्षेत्र पर किये गये अतिक्रमण को आज दिनांक 13/07/22 को ध्वस्त करा दिया गया है, अब B ग्रीन में मात्र 200 वर्ग मीटर क्षेत्र पर मात्र जेनेरेटर एवं जेनेरेटर से संबंधित इलेक्ट्रिक केबल, केबल ट्रेंच, इलेक्ट्रिक मीटर रूम एवं इनसे संबंधित सर्कुलेशन एरिया के रूप में ही अवशेष है।

















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PROPERTY CONSULTANT

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